

E-FIR No. 2987/20  
**State Vs. Tarun Kumar**  
U/s 379/411 IPC.  
PS: Nihal Vihar  
19.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

Present: Ld. APP for the State

Sh. Suresh Kumar, Ld. Counsel for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the applicant/accused in JC Accordingly, the applicant/accused Tarun Kumar is hereby released on bail on his furnishing the personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned. The Jail Superintendent shall ascertain from the PS concerned as to whether the address of the applicant/accused is verified or not. Digitally signed E-Copy of this Order be also treated as release warrant of the applicant/accused Tarun Kumar. The applicant/accused be released from the custody if he is not required in any other criminal case. E-Copy of this order be sent to jail Superintendent concerned , and be supplied to Ld. Counsel for the applicant.

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by PANKAJ  
ARORA  
**J** Date:  
2020.09.19  
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+05'30' (Pankaj Arora)  
MM-03(West)/THC/Delhi  
19.09.2020

FIR No. 399/20  
**State Vs. Amit @ T.T.**  
U/s 25/54/59 Arms Act.  
PS: Maya Puri  
19.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

Present: Ld. APP for the State

Sh. Pradeep Kumar Mishra , Ld. Counsel for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case. The accused is sole bread earner in his family and his old age father to look after.

Bail application not is opposed by Ld. APP for the State.

As the alleged recovery has already been effected and investigation in present case 'qua' the applicant/accused is complete, no useful purpose will be served by keeping the accused in JC. Accordingly, the applicant/accused Amit @ T.T. is hereby released on bail on his furnishing the personal bond in the sum of Rs. 20,000/- and one surety of the like amount.

E-Copy of this order be supplied to Ld. Counsel for the applicant dasti, as prayed for.

**PANKAJ** Digitally signed  
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**ARORA** Date: 2020.09.19  
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(Pankaj Arora)  
MM-03(West)/THC/Delhi  
19.09.2020

FIR No. 576/19  
**State Vs. Amit @ T.T.**  
U/s 379/411 of IPC.  
PS: Maya Puri  
19.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

Present: Ld. APP for the State

Sh. Pradeep Kumar Mishra, Ld. Counsel for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application not is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC. Accordingly, the applicant/accused Amit @ T.T. is hereby released on bail on his furnishing the personal bond in the sum of Rs. 10,000/- and one surety of the like amount.

E-Copy of this order be supplied to Ld. Counsel for the applicant dasti, as prayed for.

**PANKAJ**  
**ARORA**  
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Date: 2020.09.19  
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(Pankaj Arora)  
MM-03(West)/THC/Delhi  
19.09.2020

FIR No. 848/20  
**State Vs. Shiv Kumar**  
U/s 380/411/34 of IPC.  
PS: Nihal Vihar  
19.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

Present: Ld. APP for the State

Ms. Suman Tanwar, Ld. Counsel for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case. The co-accused persons have already released on bail.

Bail application not is opposed by Ld. APP for the State.

As the alleged recovery has already been effected and the co-accused persons, having similar role as that of applicant, have already been enlarged on bail, no useful purpose will be served by keeping the accused in JC. Accordingly, the applicant/accused Shiv Kumar is hereby released on bail on his furnishing the personal bond in the sum of Rs. 20,000/- and one surety of the like amount.

E-Copy of this order be supplied to Ld. Counsel for the applicant dasti, as prayed for.

**PANKAJ** Digitally signed by  
PANKAJ ARORA  
**ARORA** Date: 2020.09.19  
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(Pankaj Arora)  
MM-03(West)/THC/Delhi  
19.09.2020

ID No.386/2020  
FIR No.000259/2019  
PS: Nihal Vihar  
State Vs.Chander Shekhar@Golu@Bacha Etc.  
19.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Sh. Diwakar Sharma, Ld. Counsel for the accused Chander  
Shekhar.

Sh. Ankit Tyagi, Ld. LAC for the remaining accused  
persons.

Complainant absent. As per report of Jail superintendent,  
accused Parvesh has already been released on interim bail  
on 26.06.2020.

Previous order be complied with afresh for NDOH.

Put up for further proceedings on 12.10.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**19.09.2020**

ID No.388/2020  
FIR No.000743/2019  
PS: Nihal Vihar  
State Vs.Chander Shekhar @ Golu @Bacha  
19.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Sh. Diwakar Sharma, Ld. Counsel for the accused Chander Shekhar.

Sh. Ankit Tyagi, Ld. Counsel for the remaining accused persons.

Complainant absent. As per report of Jail superintendent, accused Parvesh has already been released on interim bail on 26.06.2020.

Previous order be complied with afresh for NDOH.

Put up for further proceedings on 12.10.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**19.09.2020**

ID No.382/2020  
FIR No.000728/019  
PS: Nihal Vihar  
State Vs.State Vs.Chander Shekhar @ Golu @Bacha  
19.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Sh. Diwakar Sharma, Ld. Counsel for the accused Chander  
Shekhar.

Sh. Ankit Tyagi, Ld. Counsel for the remaining accused  
persons.

Complainant absent. As per report of Jail superintendent,  
accused Parvesh has already been released on interim bail  
on 26.06.2020.

Previous order be complied with afresh for NDOH.

Put up for further proceedings on 12.10.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**19.09.2020**

ID No.310/2020  
FIR No.000554/2019  
PS: Nihal Vihar  
State Vs.Parvesh Kumar Kohli @Farri Etc.  
19.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Sh. Diwakar Sharma, Ld. Counsel for the accused Chander  
Shekhar.

Sh. Ankit Tyagi, Ld. Counsel for the remaining accused  
persons.

Complainant absent. As per report of Jail superintendent,  
accused Parvesh has already been released on interim bail  
on 26.06.2020.

Previous order be complied with afresh for NDOH.

Put up for further proceedings on 12.10.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**19.09.2020**



ID No.311/2020  
FIR No.000572/2019  
PS: Nihal Vihar  
State Vs.State Vs.Parvesh Kumar Kohli @Farri Etc.  
19.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Sh. Diwakar Sharma, Ld. Counsel for the accused Chander  
Shekhar.

Sh. Ankit Tyagi, Ld. Counsel for the remaining accused  
persons.

Complainant absent. As per report of Jail superintendent,  
accused Parvesh has already been released on interim bail  
on 26.06.2020.

Previous order be complied with afresh for NDOH.

Put up for further proceedings on 12.10.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**19.09.2020**

ID No.1661/2020  
FIR No.00089/2018  
PS: Maya puri  
State Vs.Manoj@ Kamando  
19.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the complainant.


None for the SHO concerned.

Nor any reply for initiating enquiry u/s 174 IPC received

None for the accused person(s).

Previous order be complied with afresh for NDOH.

Put up for further proceedings on 30.09.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**19.09.2020**

ID No. 384/202  
FIR No 354/19  
PS: Nihal Vihar  
State Vs.Chander Shekhar @ Golu @Bacha & Ors.  
19.09.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING  
URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Diwakar Sharma, Ld. Counsel for the accused Chander  
Shekhar.

Sh. Ankit Tyagi, Ld. LAC for the remaining accused  
persons.

Complainant Mahesh Sharma

The complainant has prayed for compounding of the present case. Separate statement of the complainant has been dictated to this effect. Let copy of thereof be supplied to the complainant through Whatsapp on the complainant's mobile phone. The complainant is requested to take a print out of the same, sign it and then send a scanned copy thereof to Ahlmad on his mobile phone through Whatsapp by 12.30 p.m.

**PANKAJ  
ARORA** Digitally signed by  
PANKAJ ARORA  
Date: 2020.09.19  
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**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**17.09.2020**

**At 1.30 p.m.**

Present: Ld. APP for the State.

None for accused persons

Scanned signed copy of the statement of the complainant and copy of ID received. This court is satisfied that the complainant has made the statement voluntarily.

Let the present case be put up for consideration before Lok Adalat which is scheduled to be held on 20.09.2020.

**PANKAJ  
ARORA**

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PANKAJ ARORA

Date: 2020.09.19

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**(PankajArora)**

**MM-03(West)/THC/Delhi**

**17.09.2020**